

Jammu Division
Status of Infrastructure in High Court and Subordinate Judiciary

List of DPRs/AAA pending before the Government for accord of administrative approval & release of funds:

S. No.	Subject/Titled	Cost of Project	DPRs/AAA forwarded to Secretary to Govt. Department of Law.	Timeline laid down in the meeting held on 15-05-2020 at Jammu.	Whether action taken within time line	Remarks
1	Application for accord of administrative approval for construction of New District Court Complex, Jammu	284.51 Crores.	Vide this office letter No.6858/Infrst. dated 17-09-2020 has been re-submitted to Chbief Engineer PW(R&B) Department Jammu with the request to clarify observation raised by the Development Commissioner (Works).	Vide this office communication No.9451/Infras dated 13.10.2020. After the clarification of observation of DC Work DPR again has been sent to Law Department for accord of administrative approval.	Re- submitted.	
2	Detailed Project Report for Repair/Renovation of District Court Complex, Kishtwar	158.10 lacs	Vide this office communication No.167/Infras dated 02.04.2019. After the clarification of observation of DC Work DPR again has been sent to Law Department vide this officer letter dated 27-05-2020 for accord of administrative approval.	Administrative approval will be accorded within 15 days from the date of receipt of DPR.	No	

3	Application for Accord of Administrative Approval for construction of Auditorium, Bar Hall and Library for the Court Complex, Poonch.	Rs.302.32 Lacs	Vide this office communication No.163/Infras dated 02.04.2019.	Principal Secretary R&B informed that administrative approval has been accorded on 07.01.2020; tenders will be flouted by 15-06-2020. Principal Secretary R&B was requested to provide a copy of the administrative approval to the Registrar General.	Administrative approval accorded vide Govt. order dated 07-08-2020. The Law Department vide his letter dated 21-07-2020 conveyed this office that Rs. 302.32 lacs has been earmarked in Capex Budget 2020-21.	
4.	DPR for Construction of Munsiff Court at Billawar	Rs.999.90 Lacs	Vide this office letter No. 38859/Infras dated 05.03.2020.	Administrative approval will be accorded within 15 days.	The Law Department vide his letter dated 21-07-2020 conveyed this office that Rs. 200.00 lacs has been earmarked in Capex Budget 2020-21.	Administrative approval accorded by the Govt. vide order dated 19/10/2020 amount for an amount of Rs.970.46 lacs
5.	DPR for construction of Munsiff Court Complex and Residential Quarter at Basohli.	Rs.619.70 Lacs	Vide this office letter No.35648/Infras dated 11.02.2020.	Administrative approval will be accorded within 15 days.	The Law Department vide his letter dated 21-07-2020 conveyed this office that Rs. 200.00 lacs has been earmarked in Capex Budget 2020-21.	Administrative approval accorded by the Govt. vide order dated 19/10/2020 amount for an amount of Rs. 592.75 lacs
6	Application for Accord of Administrative Approval for construction of Munsiff Court	Rs.894.76 lacs.	Vide this office communication No.17913/Infras dated	Accord of administrative by 30-05-2020. Tenders will be flouted by 15-06-2020.	No	Administrative approval accorded by the

	Complex at Hiranagar.		05.10.2019			Govt. vide order dated 19/10/2020 for an amount of Rs. 942.00 lacs
7.	Application for Accord of Administrative Approval for construction of Residential Quarter for Judicial Magistrate at Hiranagar.	Rs.30.40 lacs	Vide this office letter No.28193/Infras dated 03.12.2019.	Accord of administrative approval by 30-05-2020. Tenders will be flouted by 15-06-2020..	The Law Department vide his letter dated 21-07-2020 conveyed this office that Rs. 80.00 lacs has been earmarked in Capex Budget 2020-21.	Administrative approval accorded by the Govt. vide order dated 19/10/2020
8.	Application for Accord of Administrative Approval for construction of Residential Quarter for Judicial Magistrate at Billawar (Kathua).	Rs.76.46 lacs.	Vide this office letter No.28347/Infras dated 04.12.2019.	Accord of administrative approval by 30-05-2020.	The Law Department vide his letter dated 21-07-2020 conveyed this office that Rs. 80.00 lacs has been earmarked in Capex Budget 2020-21.	Administrative approval accorded by the Govt. vide order dated 19/10/2020 .
9.	DPRs/AAA for Installation of CCTV Cameras in Court Rooms and other important locations in the District Courts of Kathua, Reasi, Kishtwar, Ramban, Udhampur, Samba, Poonch and Bhandarwah.	Rs.1.77 Crore.	Vide this office letter No.48782-83/Infras dated 28.12.2018.	Administrative approval stands accorded on 29.01.2020 Now, tenders shall be flouted by 15-06-2020.	The Law Department vide his letter dated 21-07-2020 conveyed this office that Rs. 114.3 lacs has been earmarked in Capex Budget 2020-21..	

Matters regarding acquisition/transfer of land in favour of the Judiciary pending with the Government.

S. No.	Subject/Titled	Letter forwarded by this office.	Remarks/Status	Resolution /Time fixed in the meeting held on at 15.05.2020 at Jammu.	Whether action taken within timeline.
1.	Acquisition of land for construction of District Court Complex at Rajouri.	Vide this office letter No.9904/infrast. Dated 11-07-2017, Secretary to Govt. Department of Law has been requested to take necessary steps for acquisition of land measuring 75 Kanals & 17 Marlas .	As per letter dated 12.03.2019 received from the Law Deptt. Part payment for Land Acquisition has been proposed under Capex Budget-2019-20. Law Department vide Govt. Order No.10/bclaw dated 12.03.2020, has released an amount of Rs.62.5 Lacs out of total tune of Rs.8.6 Crore	Balance funds to be released in the capex budget 2020-21	The Law Department vide his letter dated 21-07-2020 conveyed this office that Rs. 550.00 lacs has been earmarked in Capex Budget 2020-21..
2.	Acquisition of land for the construction of Court Complex and Residential Quarters at Kotranka (District Rajouri).	Vide this office letter No.58530/infrast dated 13-02-2018, Secretary to Govt Department of Law has been requested for acquisition of 10 Kanlas of land.	The Law Department, vide its communication dated 03.06.2019, has returned the original revenue papers for authentication & for submitting the same to the Deputy Commissioner, Rajouri. Vide this office letter dated 19.06.2019, the same were forwarded to Pr. D&S Judge, Rajouri, for	Acquisition process will be completed by 30-06-2020.	Notification under Sec 6 & of LA Act, vide No.11-Rev(LAJ) of 2020 dated 15-05-2020 stand issued. In order to finalize the award the requisite funds needs to be released.

			<p>authentication & furnishing the same to Deputy Commissioner Rajouri.</p> <p>Pr. D&S Judge, Rajouri vide his letter dated 04.07.2019 has authenticated the revenue papers and forwarded the same to the Deputy Commissioner Rajouri.</p>		
3.	<p>Identification of land for construction of Court Complex & Residential Quarter of Munsiff Mahanpur.</p>	<p>Vide this office letter dated 19.09.2019, The Divisional Commissioner, Jammu was requested to take steps for identification of suitable land for construction of Court Complex and residential Quarter of Munsiff Mahanpur.</p>	<p>Vide this office letter dated 17.01.2020; revenue papers received from PDJ Kathua were placed before the Administrative Judge, for District Kathua.</p> <p>Secretary to Hon'ble Administrative Judge, vide his communication dated 14.02.2020, has desired to take necessary steps for transferring the land measuring 5 Kanals from the Horticulture Department and acquiring rest of the land measuring 3 kanal and 13 marlas for construction of Court complex & RQrs. for Munsiff Court Mahanpur.</p> <p>Vide this office letter dated 24.02.2020, PDJ Kathua has been requested to authenticate</p>	<p>Process of acquisition will be completed by 30-06.2020. Revenue Department will take up the matter with Horticulture Department for transfer of 5 kanals of Horticulture land to the judiciary.</p>	<p>Land stands identified and indent has been issued for transfer/acquisition of identified land.</p> <p>Vide this office Communication No.2506/Infst. Dated 20-07-2020, Secretary Dept. of Law, Justice was requested to transfer the 05 kanals of land in favour of judiciary for construction of Court Complex & Residential Quarter of Munsiff Mahanpur.</p> <p>Indent for acquisition/</p>

			<p>the revenue papers and address an indent for acquisition of land measuring 3 Kanals & 13 marlas and vide this office letter dated 24.02.2020, Law Department was requested to transfer the remaining land measuring 5 Kanals in favour of the Judiciary.</p> <p>Pr. D&S Judge, vide his communication dated 03.03.2020 to Dy. Commissioner Kathua has issued an indent for transfer/acquisition of land.</p>		<p>transfer of land measuring 08 kanal 13 marlas has already been issued by Pr. District & Sessions Judge Kathua vide his office letter No.3095-99/PDSJK dated 03.03.2020.</p>
4.	<p>Transfer of State land under the use and occupation of Munsiff Court/Additional Special Mobile Magistrate, Thannamandi.</p>	<p>Vide this office letter No.10213/Infra dated 12.07.2017, Secretary to Govt. Department of Law has been requested to transfer of State Land measuring 04 Knals & 14 Marlas in favour of Judiciary.</p>	<p>Vide letter 12.07.2019, received from Pr. District & Sessions Judge, Rajouri, Revenue papers duly authenticated have been submitted to District Commissioner, Rajouri</p>	<p>Financial Commissioner, Revenue Department will ensure the transfer of land to the judiciary by 30-06-2020</p>	<p>Assistant Director (P&S) vide his communication dated 13-08-2020 convey NOC of Revenue Department to the DC Rajouri and requesting to transfer land in favour of judiciary.</p>
5.	<p>Identification of land for construction of Court Complex at Bishnah.</p>	<p>Vide this office communication No. 16408/Infras dated 19.09.2019, Divisional Commissioner Jammu has been requested to identify</p>	<p>The Revenue papers received from Assistant Commissioner Jammu for transferring the state land measuring 06 kanals and 01 marla was placed</p>	<p>Financial Commissioner, Revenue Department will ensure the transfer of land to the</p>	<p>Secretary to Govt. Department of Law vide his letter dated 21.07.2020 has requested this office to ask the Pr.</p>

		adequate and suitable land.	<p>before the Hon'ble Building & Infrastructure Committee (District Courts of Jammu Division). The Hon'ble Committee vide resolution dated 16.03.2020 of Hon'ble Committee after inspecting the site so identified by the revenue agency and recommended vide resolution dated 16.03.2020 that the private land, adjoining the identified land be directed to be acquired.</p> <p>Vide this office letter dated 20.03.2020, the Divisional Commissioner, Jammu has been requested to take steps for acquisition of adjoining private land measuring about two kanals and to get the identified land demarcated and measured from concerned revenue officers as the identified land existing on spot seems to be less than what is shown in the revenue documents.</p>	judiciary by 30-06-2020	<p>District Judge, Jammu to issue proper indent so that the land acquisition proceedings could be initiated. Vide this office letter No.6461/Infrst. dated 11-09-2020 the Pr. District Judge, Jammu has been requested to issue indent for transfer of land in favour of judiciary.</p> <p>Vide letter dated 20-07-2020 of Assistant commissioner Revenue addressed to Sub- divisional Magistrate Jammu requested him to prepare revenue documents of land measuring 02 kanals and demarcate the state land measuring 06 kanalsd 01 marla.</p>
6.	Transfer of land	Vide this office letter	The Law Department vide	Financial	Dy. Secy. to Govt.

	measuring 25 Kanals & 17 marlas under the ownership and possession of Animal Husbandry Department for the extension and construction of District Court Complex at Reasi.	No.28384/Infras dated 04.12.2019, Secretary to Govt. Department of Law, Justice & Parliamentary Affairs, Civil Sectt. Jammu has been requested to place the matter before the Administrative Council with a further request that the land in question may be transferred in favour of the judiciary for expansion of the existing Court Complex at Reasi	his communication dated 26.12.2019 has requested to Commissioner/Secretary to Revenue Department to place the matter before Administrative Council.	Commissioner, Revenue Department will ensure the transfer of land to the judiciary by 30-06-2020.	Revenue Deptt. Vide his letter dated 24-06-2020 had requested to Pr. Secy. to Govt. Animal & Sheep Husbandry Dept. to convey the necessary NOC for transfer of proposed land in favour of judiciary.
7	Acquisition of land for construction of District Court Complex at Maitra, Ramban:	Vide this office letter No.54432/infrst. dated 02/01/2018 & reminders 40404-6/Infra dtd.9.10.18, 60096/Infras dtd.26.3.19 & 4396/Infras dtd. 22.5.2019, Secretary to Govt. Department of Law has been requested to take steps for acquisition of land measuring 25 Kanals.	As per letter dated 01.08.2018 of Law Department Rs 59.55 lacs has been released in the Budget 2017-18 and balance amount will be projected in revised Budget 2018-19. Govt. has been released an amount of Rs.59.55 lacs during budget 2018-19 and funds of tune of Rs.150.00 lacs during 2019-20 and now vide Govt. Order No.10/bclaw2 dated 12.03.2020 funds to the tune of Rs.1.00 crore has been released.	Law Department to release the remaining funds.	The Law Department vide his letter dated 21-07-2020 conveyed this office that Rs. 190.38 lacs has been earmarked in Capex Budget 2020-21.
8	Acquisition of land for development of High Court infrastructure at Jammu	Vide this office letter No. 1722/Infrst. dated 23-04-2019, Secretary to Govt. Department of Law has been requested for	In terms of letter dated 26-09-2019 of Secretary Law Department to the Secretary to Revenue Department, request had		The Law Department vide his letter dated 21-07-2020 conveyed this office that Rs. 900.00 lacs has been earmarked

		<p>allotment of land measuring 1063 Kanals & 02 marlas at village Bahu Tehsil Bahu District Jammu in favour of High Court.</p> <p>The law department vide his communications dated 22-05-2019 & 28-05-2019 had requested to Commissioner/Secretary Revenue Department to take further process for allot/acquisition of land at village Bahu District Jammu. Matter is pending for final allotment.</p>	<p>been made to allot the said land in favour of J&K High Court Registry for expansion of Judicial Infrastructure at Jammu.</p> <p>Matter is pending for final allotment.</p>		<p>in Capex Budget 2020-21..</p>
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Matter pending with Chief Engineer/MD/ J&K Police Housing Corporation for preparation of Detailed Project Reports (DPRs):

S. No.	Subject/Titled	Communication forwarded	Resolution/Timeline fixed in the meeting held on 15-05-2020 at Jammu.	Whether action taken within time line.
1	DPR for construction of Munsiff Court Complex at Kalakote, District Rajouri.	Vide this office letter No.157/Infras dated 02.04.2019, Chief Engineer, PW(R&B) Department, Jammu had been requested to prepare fresh DPR.	Chief Engineer R&B, Jammu to re-submit the fresh DPR by 30-05-2020.	No
2	Preparation of DPR for construction of Court Building and Residential Quarters of Munsiff/JMIC Chenani.	Vide this office communication No.34442/Infra. dated 27-01-2020 Chief Engineer, PW(R&B) Department, Jammu had been requested for preparation of fresh DPR.		
3	Accord of Administrative Approval for Construction of District Court complex Samba-revised DPR.	Vide this office letter No.8033-34/Infrst dated 22-09-2020 DPR for amount of Rs.2229.00 lacs has been submitted to Managing Director J&K Police Housing Corporation for clarification of the observations raised by the Development Commissioner (Works		
4	Preparation of DPR for construction of Munsiff Court complex at Sunderbani.	Vide this office letter no.34868/Infrst. dated 01-02-2020 Chief Engineer, PW(R&B) Department, Jammu had been requested for preparation of DPR.		

Matter regarding ongoing/under construction projects in Subordinate Courts:

Amount in Lakh

S. No.	Name of the Court	Estimate Cost	Date when construction started	Funds released up to 31/05/20	Balance funds	Executing Agency	Stage
1.	District Court Complex, Kathua	3046.96	04/2018	650.00	2396.96	JK Housing Board	Trench excavation completed for main building and brick work for boundary wall for a length of 250m is completed. Brick work and roof slab for toilet block, security block, malkhana completed. Brick work in 1 st floor of malkhana is in progress. For main building PCC in 1:4:8 is completed and RCC work for footing,raft and pedestal and plinth beam completed. Column work is in progress. Foundation work of residential block for judges (G+1) &(G+2) completed. Plinth beam for both blocks completed. RCC slabs laid for both residential blocks (G+1)& (G+2) of Judges quarters, inner plastering of both blocks is in progress.
2.	District Court Complex, Bhaderwah	3466.00	04/2018	660.00	2806.00	JK Housing Board	Main Court Building: i. Earth work for main court building completed. ii. PCC, laying of RCC Raft column footings completed. iii. Column pedestal and plinth beams completed. iv. Columns of part A raised upto the bottom of slab. V. Return filling in foundation trenches completed. Lawyer's Chamber: i. Ground floor slab laid. ii. Columns of First Floor raised upto bottom of slab.iii. Form work for First Floor slab is in progress. iv. Retaining wall behind lawyer's chamber completed.
3.	Munsiff Court, Ukhral	1261.00	04/2018	521.62	739.38	JK Housing Board	Trench excavation, PCC in 1:4:8 is completed. Raft for main building is completed. Pedestal column and RCC wall is completed. Return filling of earth inside the plinth is completed. Plinth beams completed. Raft at level-2 is in progress.
4.	Court Complex at Katra	1596.00	04/2018	380.00	1216.00	JK Housing Board	1. Ground floor Slab of Part A and Part B laid. Columns of Part A and Part B of first floor of main court building are in progress. Ramp up to first floor level laid. ii. Trench excavation, laying of PCC and casting of RCC isolated footings for lawyers chamber stands completed. Columns pedestal completed. iii. Trench excavation for judge's residential quarter completed. Isolated/combined column footings and pedestals completed. iv compound wall work is in

							progress.
5.	Sub Judge Court Ramnagar	540.75	02/2010	540.00	0.75	JKPCC Ltd.	
6.	High Court Guest House at Leh	286.65	03/2018	264.57	23.57	JKP PCC Ltd.	